

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 147/TT/2019

Subject : Approval of transmission tariff of (i) true up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for transmission system associated with augmentation of transformation capacity in Northern Region Part-A in Northern Region consisting of Asset-I: 500 MVA, 400/220/33 kV ICT-I along with associated bays at Moga Sub-station; Asset-II: 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga Sub-station; Asset-III: 500 MVA 400/220 kV spare transformer for Northern Region at Neemrana.

Date of Hearing : 13.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 16 others

Parties present : Shri R.B Sharma, Advocate, BRPL and BYPL
Shri Mohit Mudgal, Advocate, BRPL and BYPL
Shri A.K Verma, PGCIL
Shri A.K Jain, PGCIL
Shri Sanjay Srivastav, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for true-up of the transmission tariff of the 2009-14 period and determination of transmission tariff for 2014-19 period in respect of three assets associated with "Augmentation of Transformation capacity in Northern Region Part-A in Northern Region". He further submitted that details of de-capitalization have been filed through Form-10B. He submitted that UPPCL and BRPL have filed their replies and rejoinder to their reply has also been filed.

2. The Learned counsel for BRPL submitted that the petitioner has not filed details of de-capitalization of the associated bays. He submitted that the petitioner is claiming true up of Asset-III: 400/220 kV Spare transformer at Neemrana. He contended that tariff for the said asset cannot be determined as the same is not in use and is only lying as spare. He further submitted that the same is in violation of the proviso of Regulation 7 (1) of Tariff Regulations, 2009 and against the principle laid down by the Appellate



Tribunal for Electricity in judgment dated 25.4.2016 in Appeal No. 98 of 2015. He also raised issues relating to accrued IDC and deferred tax charges.

3. In response, the representative of the petitioner submitted that as regards the de-capitalization of bays, the same is still being used along with 500 MVA ICT. Accordingly, there is no need for the de-capitalization of the bays. On the issue of the Spare Transformer at Neemrana, he submitted that in the 26th NRPC meeting held in the year 2012, it was discussed and approved to use the said asset as a Spare Transformer. It was also decided to have one more ICT in the Northern Region for the safety of the grid. The final tariff has already been granted in respect of this Spare transformer and the issue is already settled.

4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

